

as referred to in the payment of Bonus Act ;

(iii) deputationists would be eligible only if they are drawing pay in the scales prescribed for the posts in the undertakings. For this purpose those deputationists who are drawing their grade pay plus deputation allowance may be given a specific period to opt for the Company scales of pay.

(b) Under the Payment of Bonus Act employees getting a salary of Rs. 1600/- and below per month are eligible for bonus which would be calculated on the basis of salary of Rs. 750/- per month for those who draw a salary of more than Rs. 750/- per month upto and inclusive of Rs. 1600/- per month. Similarly, under the Bureau's instructions the *ex-gratia* payment would be paid to officers drawing more than Rs. 1600/- per month but for the purpose of calculating the *ex-gratia* payment the salary would be deemed to be Rs. 1600/- per month, irrespective of the actual salary drawn by the officer. Bureau's instructions are intended to provide for some incentive to the senior managers also.

(c) If bonus at the maximum rate of 20% is declared under the payment of Bonus Act by any enterprise, officers drawing a salary of Rs. 750/- to Rs. 1600/- per month would be entitled to a bonus of Rs. 1800/-. The amount of bonus in the case of officers drawing less than Rs. 750/- per month would be calculated at the rate of 20% of their annual salary. Officers drawing more than Rs. 1700/- per month will be entitled to an *ex-gratia* payment of Rs. 3840 for the year in case they also become entitled to get *ex-gratia* payment at 20% of their annual notional salary under the prescribed formula, provided all other conditions specified in para (a) above are satisfied.

(d) As the accounting year ended only on the 31st March 1971, it is too early for the audited accounts of all the enterprises to be ready on which basis bonus is to be declared.

बम्बई, कलकत्ता और दिल्ली का पुनर्बर्गीकरण

3771. श्री अशिका प्रसाद : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई, कलकत्ता और दिल्ली की जनसंख्या चालीस लाख से अधिक है ;

(ख) यदि हां, तो इन नगरों को ए-1 नगरों के रूप में बर्गीकृत किया जाएगा और इन नगरों में काम कर रहे कर्मचारियों के लिये भकान किराया, नगर प्रतिपूर्ति, यात्रा अन्य प्रकार के भत्तों में उसके अनुरूप वृद्धि की जायगी ; और

(ग) यदि हां, तो कब और यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) 1971 की जनगणना से व्यक्त जनसंख्या के अनन्तिम आंकड़ों के अनुसार स्थिति निम्न प्रकार है :-

	जनसंख्या
1. बृहत् बम्बई	59,31,989
2. कलकत्ता एकन्दर शहर	70,40,345
3. दिल्ली एकन्दर शहर	36,29,842

(ख) और (ग) . जी, नहीं । शहरों के बर्गीकरण के वर्तमान आधार में संशोधन करने तथा विभिन्न भत्तों में संशोधन करने के प्रश्न का भी विचार करने के लिए तृतीय वेतन आयोग को सिफारिशों की प्रतीक्षा करनी होगी ।

Conference of Vice-Chancellors of Southern Universities

3772. SHRI C. JANARDHANAN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the recently held conference of the Vice-Chancellors of Southern Universities had suggested exchange of students between Universities for short periods ;

(b) whether the Conference had also urged the University Grants Commission for liberal aid for such a scheme ; and

(c) if so, the decision taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). Yes, Sir. However it may be stated that the University Grants Commission is already implementing a scheme of providing assistance to Universities to enable the students to know the country by visiting other Universities.

(c) The proceedings of the Conference are being placed before the next meeting of the University Grants Commission.

Continuing English as Optional Medium of Instruction

3773. SHRI C. JANARDHANAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Vice-Chancellors of Southern Universities have unanimously favoured continuing of English as an optional medium of instruction besides the regional language for degree courses ; and

(b) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) The Conference expressed itself in favour of continuing English as an optional medium of instruction besides the regional language for degree courses.

(b) Government have noted that the resolution is in accordance with Supreme Court Judgment.

Scholarships to Children of Teachers

3774. SHRI MADHURYA HALDAR : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government are having any plan to give scholarships to the children of teachers particularly handicapped children ;

(b) if so, the total number of scholarships proposed to be given during 1971-72 ; and

(c) the total number of applications received by Government so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). The Department of Education in the Ministry of Education & Social Welfare have been operating since 1961-62 the scheme of National Scholarships for the children of School Teachers under which 500 fresh scholarships are awarded every year to the children of working school teachers for post-Matriculation studies. The children of school teachers who are Physically handicapped are also eligible to apply for a scholarship under the scheme.

The Department of Social Welfare of the Ministry of Education and Social Welfare have also been operating for the last 15 years a scheme for the award of scholarship to physically handicapped children including children of teachers. 1300 scholarships are proposed to be awarded under this scheme during 1971-72.

(c) The scheme of National Scholarships for children of School Teachers is implemented through State Governments who are allocated scholarships proportionate to their teacher-population. The Scheme was advertised recently and the State Governments would not have received all the applications so far. Similarly the last date for receipt of applications under the scheme of scholarships for handicapped children is 30th September, 1971.

Narula Finance Company

3775. SHRI SAT PAL KAPUR : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Narula Finance company is in liquidation for nearly two years and the depositors have not been paid any money as yet; and

(b) whether Government are contemplating any steps to regularise the transactions of this Company ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes, Sir. The Narula Finance Private Limited was ordered to be wound up by Delhi